# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

## RAJYA SABHA

UNSTARRED QUESTION NO: 2417 (TO BE ANSWERED ON THE 11<sup>th</sup> August 2025)

### EXPANSION AND UPGRADATION OF NSCBI AIRPORT, KOLKATA

#### 2417. SHRI SAMIK BHATTACHARYA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the current status of the Kolkata airport expansion project, including the reconstruction of rigid positions of the secondary runway, 'K' and 'A' taxiways, and strengthening of the 'C' taxiway, along with steps taken to ensure timely completion;
- (b) manner in which new integrated terminal will enhance passenger capacity and operational efficiency at Kolkata airport and mitigate disruptions during construction; and
- (c) role the expanded NSCBI airport will play in boosting country's connectivity with East and Southeast Asia, and additional measures being taken to promote regional and international air traffic through Kolkata?

#### **ANSWER**

### MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

- (a): The Airports Authority of India has undertaken the work for reconstruction of rigid positions of the secondary runway, 'K' and 'A' taxiways, and strengthening of the 'C' taxiway. The said work is to be completed in a phased manner and Phase 1 of the work has been completed. The timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.
- (b): The expansion and upgradation of airports is a continuous process and is undertaken by the Airport Operators from time to time depending on the availability of land, commercial viability, socio-economic considerations, traffic demand / willingness of airlines to operate to/from such airports. At present, no construction work for a new Integrated Terminal Building is underway at Kolkata Airport.
- (c): With the repeal of the Air Corporation Act in March 1994, Indian domestic aviation has been fully deregulated. Airlines are free to select markets and routes,

induct any aircraft type, and operate in compliance with the Routes Dispersal Guidelines (RDG) issued by the government. Therefore, the decision to introduce air services to or from any airport depends on the airline operator's operational and commercial viability.

The international operations of airlines are governed by the bilateral Air Services Agreement (ASA) between India and the respective country. In accordance with ASA, Indian designated carriers are free to mount operations to/from any international airport to foreign destinations as per mutually agreed capacity limits, while any designated foreign airline can operate to/from a point in India if it is designated as a point of call in the ASA. The commencement of direct international flights from any point in India is purely a commercial decision of scheduled airlines on the basis of passenger demand, availability of slots, economic viability of the route and other associated factors.

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